

[Dr. K. L. Shrimali]

Grants Commission for the period April 1958—March 1959, laid on the Table of the House on the 24th February 1960".

Before this House takes this Report into consideration, you will permit me to make a few preliminary remarks.

In the first instance I should like to draw the attention of the House to the fact that the University Grants Commission has a very limited purpose. Sometimes one gets the impression when there is criticism about the university education that the Central Government or the University Grants Commission have taken over the responsibility of all the universities. The main purpose for which the University Grants Commission has been set up is to maintain and determine standards. As far as the Central Government are concerned, they have a direct responsibility for maintaining only four universities; the rest of the universities come within the jurisdiction of the States and the Universities Grants Commission, because of this provision in the constitution, maintenance and determination of standards, have taken the responsibility for giving assistance to the universities in order that proper standards might be maintained.

Mr. Chairman: If the hon. Minister has more to say he will continue his speech on Monday.

14.32 hrs.

COMMITTEE ON PRIVATE
 MEMBERS' BILLS AND
 RESOLUTIONS

SIXTY-FIFTH REPORT

Sardar A. S. Saigal (Janjgir): Sir, I beg to move:

"That this House agrees with the Sixty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd August 1960."

Shri Vajpayee (Balrampur): Two hours have been allotted for Mr.

Tangamani's resolution. May I suggest that the time may be extended by twenty-five minutes. The total period will be two hours and twenty-five minutes, enabling another hon. Member to move his resolution.

Mr. Chairman: I do not know what course the debate would take. Let us consider this point when the two hours are over. It may be considered at that time.

I shall now put the motion to the House. The question is:

"That this House agrees with the Sixty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd August 1960."

The motion was adopted.

14.33 hrs.

RESOLUTION RE: REVIEW OF THE
 INDUSTRIAL POLICY RESOLUTION

Shri Tangamani (Madurai): Mr. Chairman, Sir, I beg to move:

"This House calls upon the Government to appoint a Committee consisting of thirty Members of both Houses of Parliament to review the working of the Industrial Policy Resolution of 1956 and to suggest changes in the policy and its implementation in the light of the necessity for rapid industrialisation of the country and to prevent the inroads into our national economy of foreign private capital in collaboration with Indian interests or otherwise."

Sir, the main features of the 1956 Resolution are the following:

1. Public and private sector and their comparative position. Three categories are envisaged: industries listed in Schedule A are to be exclusively State-owned while those listed in Schedule B are to be progressively State-owned.